

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **02.05.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : Beacon Trusteeship Ltd  
Vs  
Imperial Consultants and Securities Ltd

**MAIN PETITION NUMBER** : CP(IB)/27(CHE)/2023

**(IA/MA) APPLICATION NUMBERS**

IA(IBC)/1127(CHE)/2024; IA(IBC)/528(CHE)/2024

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**ORDER**

**IA(IBC)/1127(CHE)/2024**

Present: Ld. Counsel Shri. Vineet Jain for the Applicant / RP.

Ld. Counsel Shri. R Imayavaramban for IDBI Bank.

Heard.

This application has been filed seeking the following reliefs.

Ld. Counsel for the Applicant submits that four plans have been received from the Prospective Resolution Applicants which have been placed before the CoC.

Applicant is directed to serve copy of the application on the Respondents and file Affidavit of Service.

List the application for appearance / reply / hearing on **06.06.2024**.

**IA(IBC)/528(CHE)/2024**

Present: Ld. Counsel Shri. Vineet Jain for the Applicant / RP.

Memo filed by the Applicant vide SR. No. 2166 dated 30.04.2024.

Perused.

It is stated that the application was filed seeking condonation of delay in submission of claims. Since the first phase for voting on the resolution plans is over, the Applicant does not want to pursue the application and withdraws the same.

Recording the submission, we **dismiss** the application as withdrawn.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**

MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**

MEMBER (JUDICIAL)